

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2222
ANSWERED ON:10.03.2015
CONVICTION OF CRIMINALS
Singh Shri Ganesh

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the rules and legislations related to investigation of rape offences;
- (b) whether there is adequate provision to ensure conviction of criminals and protection of women under such rules and legislations;
- (c) if so, the details thereof;
- (d) if not, whether the Government proposes to amend said laws; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

- (a): The rules and provisions related to investigation of offences, including rape, are laid down in Chapter XII (Information to the Police and their Powers to Investigate) of the Code of Criminal Procedure, 1973.
- (b) & (c): There are adequate provisions to ensure conviction of criminals. They are laid down in Chapters XVIII and XIX of the Code of Criminal Procedure, 1973. There are also adequate provisions for protection of women in the Indian Penal Code, 1860, i.e. sections 326A, 326B, 354A, 354B, 354C, 354D, 370, 376, 376A, 376B, 376C, 376D and 509. Beside the IPC there are other women specific legislations i.e. The Immoral Trafficking (Prevention) Act, 1956, Protection of Women from Domestic Violence Act, 2005, The Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013, The Dowry Prohibition Act, 1961 and The Indecent Representation of Women (Prohibition) Act, 1986.
- (d) & (e): There is no proposal to amend the laws in this respect